

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 25th DAY OF MAY, 1998

Original Application No. 1232 of 1993

HON.MR.S.DAYAL, MEMBER(A)

HON.MR.S.L.JAIN, MEMBER(J)

Union of India through the C.W.M.
Central Railway Workshop, Jhansi

... . . Applicant

(By Adv: Shri G.P. Agrawal)

Versus

1. Ratan Babu s/o Sri Gyasi Ram
R/o 168 Heerapura Nagar, Jhansi
working in the Inspection wing of
The P.C.O. of the Central railway
Jhansi.
2. The Prescribed Authority under the
Payment of Wages Act 1936 at Jhansi

... . . Respondents

O R D E R

HON.MR. S.DAYAL, MEMBER(A)

This is an application u/s 19 of the Administrative
Tribunals Act 1985.

2. The applicant has filed this application for setting
aside of order dated 30.6.93 passed in P.W. case No. 43/91
Ratan Babu vs. C.W.M.

3. in P.W. case no. 43/91 the Prescribed Authority had
ordered the present applicant to pay Rs.13,601/- as claim
amount, Rs.68005/- as compensation and Rs.50/- as expenses
of the suist to the respondents in the present case.

4. The applicant has now moved M.A.1217/93 seeking
disposal of the application with permission to file it before
a proper forum

5. It is now a settled law laid down by the Apex court
that the jurisdiction of Central Administrative Tribunal does
not extend over cases decided under p.W. Act. Therefore this
application before us is dismissed as non maintainable.

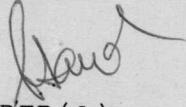
S.V.M.
S.V.M.

6. The applicant may seek relief before proper forum if so advised.

7. There shall be no order as to costs.

P.L.G.M.

MEMBER (J)



MEMBER (A)

Dated: May 25, 1998

Uv/